IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-594/ND/2017

In the matter of:

Mr. Naresh Nagpal

....PETITIONER

Vs.

Boulward Projects (P) Ltd

... RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Manik Dogra, Advocate Ms. Aditi Mohan, Advocate

For the Respondent/Cor. Debtor

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ORDER

Learned Counsel for the petitioner is present. In compliance with the directions dated 14.12.2017, the Master Data of the Company containing the registered office of the Corporate Debtor as well as the Certificate of Registration and I.R.P. named in the Petition as issued by the IBBI, has been duly filed vide diary No.3230 dated 15.12.2017. Further, at page No.3 of the documents filed as on 15.12.2017 it is evidenced that an advance copy of the application has been duly served on the Corporate Debtor. However, none appears for the Corporate Debtor.

In the circumstances, the petitioner is directed to take one more notice on the Corporate Debtor in relation to the next date of hearing which is fixed on 17.1.2018. Upon receipt of notice, the Corporate Debtor to show cause as to why this Petition should not be admitted.

List on 17.1.2018

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit